

141
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA (CAA) No. 122/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: HN Safal Facilities Management Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmishta Raval	Advocate	Applicant	Raval
2.				


ORDER

Learned Advocate Ms. Dharmishta Raval present for Applicant.

Letter filed by the applicant counsel along with the resolution of the company seeking permission to withdraw with a liberty to file fresh application for directions with modified scheme.

Permission granted.

Applicant is permitted to withdraw the application with a liberty to file fresh application.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.